

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..	5.2.97	<p>6. Against the said order of penalty the Appellant has preferred an appeal as per Annexure-4 and the said appeal of the applicant is still pending.</p> <p>7. The applicant has filed this application challenging the order of punishment which is at Annexure-A/3.</p> <p>8. In fact, the respondents while filing the counter have specifically averred that the application is premature as the appeal is still pending consideration before the Appellate Authority.</p> <p>9. Therefore, we feel it proper to give direction to the appellate authority to dispose of the appeal taking into consideration the grounds raised in this O.A. and in Annexure-A/4.</p> <p>10. The appellate authority shall dispose of the appeal within three months from the date of receipt of the copy of this order with a reasoned and speaking order.</p> <p>11. Registry shall send a copy of the O.A. and Annexure-A/4 to the Appellate Authority along with a copy of the order.</p> <p>12. Thus the O.A. is accordingly disposed of. No order as to costs.</p>	<p><i>Parashuram</i> MEMBER (ADMINISTRATIVE)</p> <p><i>Ram</i> MEMBER (JUDICIAL)</p> <p>5.2.97</p>